

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No.515/97

Date of Decision: 11th July 1997

Between:

P. Venkateswara Rao .. Applicant

AND

1. Union of India: Rep. by
The Chief Postmaster-General,
Andhra Pradesh Circle,
Hyderabad-500 001.
2. The Postmaster-General,
Hyderabad Region,
Hyderabad - 500 001.
3. The Superintendent of Post Offices,
Sangareddy Division,
Sangareddy, 502 001. .. Respondents

Counsel for the Applicant: Mr. Y. Appala Raju

Counsel for the Respondents: Mr. V. Bheemanna

CORAM:

The Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

The Hon'ble Sri B.S. Jai Parameshwar: Member (Judl.)

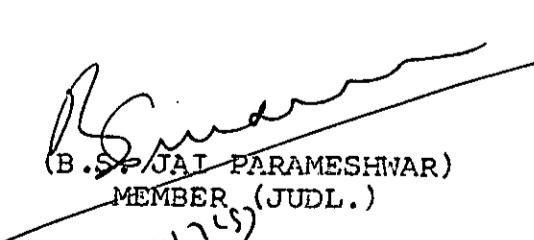
ORDER

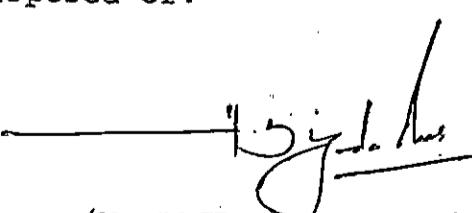
(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Mr. Appala Raju for the applicant and
Mr. Bheemanna for the respondents.

The issues arising in this OA have already been
examined and decided in OA No. 1283/95 where the question was
gone into in great detail. The direction given in the said
OA shall, therefore, operate in the instant OA as well.

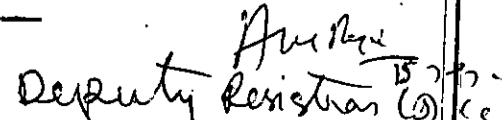
Thus the OA is disposed of.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
11/7/97


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

KSM:

Date: 11th July 1997


Deputy Registrar

24/7/97

T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)
The Hon'ble Mr. B.S. Tai parameswar(MC)

Dated: 11-7-1997

~~ORDER/JUDGMENT~~

M.A./R.A./C.A.No.

in

C.A.No.

515/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

